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**BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE,
CHENNAI**

Original Application No.174 of 2023 (SZ)

Earlier O.A. No. 541 of 2023(PB)

IN THE MATTER OF:

Tribunal on its own motion-SUO
MOTU based on the News item in
The Hindu dated 29.08.2023, titled
"Fish kill at Lingambudhi Lake in Mysuru".

And:

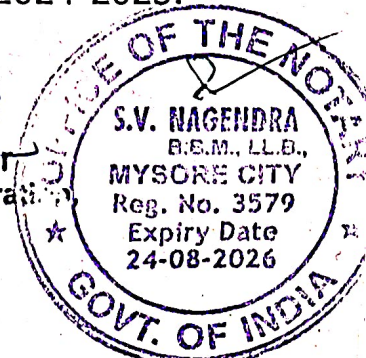
CPCB, Rep. By its Chairman,
New Delhi and Ors.

Respondents

**Statement of Objection on behalf of the Respondent No.6/ Mysore
City Corporation**

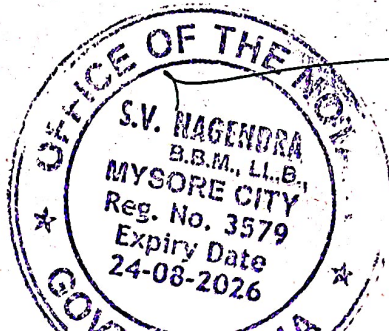
1. The Respondent No.6/ Mysuru City Corporation is a statutory body constituted under Karnataka Municipal Corporation Act, 1976 for implementing the objector of the Act within the city limits of Mysuru city.
2. Mysuru City remains the cleanest city within Karnataka among those with a population above one lakh and currently it ranks third position in the all-India ranking in the 3-10 lakh population category. Mysuru had managed to secure the top spot in the first and second surveys — 2014-2015 and 2015-2016. Mysore City has joined "Super Swachh League Cities in India" and is in third position for the year 2024-2025.


Commissioner
Mysuru City Corporation
Mysuru.



3. This respondent has given prominence to maintain the city clean and the sewage water is treated at its STP plant at Rayanakere, Kesare, Hebbal and Vidyananyapuram.
4. The National Green Tribunal has initiated the above proceedings Suo-Motu based on the news item published in the Hindu newspaper dated 29.08.2023. The Mysuru City Corporation had been subsequently impleaded as additional party.
5. Lingambudhi Lake was notified as Forest under Section 4 of Karnataka Forest Act, 1963 and this area is maintained by the forest department. This Lingambudhi lake is situated in the outskirts of City Corporation of Mysuru, viz Dattagalli, Lingambuidi & Iyyajjanahundi Village.
6. It is learnt that Lingambudhi Lake was polluted and the committee has identified probable cause in its report: As per Karnataka Veterinary, Animal and Fisheries Sciences University, Mangalore, analysis report of the dead fish collected from the Lingambudhi Lake reveal that (i) the mere presence of aero monas sp. In the dead fish does not provide enough evidence to conclude the cause of death, (ii) Presence of coliform indicates the faecal contamination (sewage in the given water sample), (iii) High BOD indicates high organic load in the water which may cause low dissolved oxygen, (iv) The cause of death of fishes may be due to core water quality parameters. Therefore, the report has clearly ruled out involvement of any Pathogen or epidemic diseases. Also, there was heavy rainfall on August 27, 2023 in the upstream areas of Lingambudhi lake viz., Belawadi, Vijayanagar, Dattagalli and Bogadi and caused sudden inflow of water (containing pollutants as


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Mysuru City Corporation,
Mysuru.



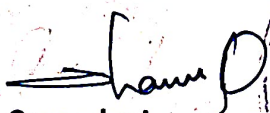
well as organic content) in to the Lingambudhi lake which caused turbulence due to which there could be churning of settled sludge and could have led to evolving of gases like ammonia, methane, H₂S and caused abrupt reduction in Dissolved Oxygen (DO) level in the lake and would have caused fish kill on the night of 28.08.2023

7. There are totally three Rajakaluve connecting the catchment of the lake. Joint committee had suggested remedial measures to prevent the entry of sewage and other unwanted materials to lake from city corporation, MUDA and other Municipal body limits & had directed to all concerned authorities to take immediate measures.
8. This Hon'ble court in its order dated 14-11-2024 has noted the remedial measures to be taken as per the Joint Committee Report. This Respondent Corporation has under taken requisite steps to address these suggested remedial measures which are as follows:

- i) **Regarding missing UGD link near Ashraya Badavane & Cabana Hotel in ward No.44 of Bogadi Town Panchayath.**

The Corporation addressed letter to Bogadi Town Panchayath drawing attention to the storm water drain and Town Panchayath has taken necessary steps to address the missing link and has confirmed that sewage water is not being flushed into storm water drain

- ii) **Regarding missing UGD link near Deaf and Dumb school in ward No.45.**


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Mysuru.



This Corporation has called for tenders and has entrusted the work to Shri. N Ambreesh as per the work order dated 30-12-2023 for installing the screening pipeline for sewage drainage situated on western side of the Lingambudhi Lake and the work is completed. The photographs of work executed on the field is herewith produced and marked as **Annexure- R 6 (1)**

iii) **Regarding missing UGD link Lingambudhi Lake Road to Udayagiri Road through Dhakshineswar Road of MCC.**

This respondent has called for tender and work order has been issued to Shri, Suresh Babu, M/s suresh Babu & sons on 02-09-2024 and the work of laying pipes and making a man- whole has been executed. The photographs of work executed on the field are herewith produced and marked as **Annexure- R 6 (2)**

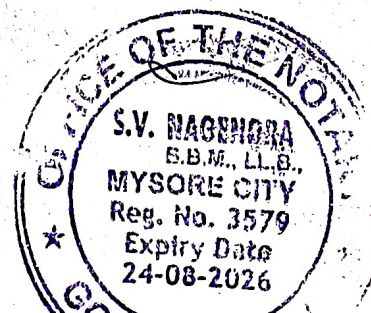
iv) **Regarding ward No.44, 45 & 46**

The Corporation called for tender for installing the screen chambers/ silt traps in storm water drain connecting to Lingambudhi Lake and the work order was issued to one Shri. Shreyas from M/s Jhwalamukhi Enterprises in September 2024 and this work is also completed. Photographs of work executed on the field is herewith produced and marked as **Annexure- R 6 (3)**

v) **Regarding installation of sewage pipeline from sriranga Convention Hall to Anandanagar**

The officials of this Respondent/ Corporation noticed in July 2025 that a sub lateral line connecting ward 44 and 45 had silt up


Commissioner
Mysuru City Corporation,
Mysuru.



resulting in over flowing of sewerage to a storm water drain linked to lingabhudi lake. Immediately tenders were called and work was entrusted to one Shri. M R Balasubramnaya Raje Urs in July 2025 do arrest flow of sewage water to storm water drain. This work is under progress and is expected to be completed by end of November 2025. The photographs of work executing on the field is herewith produced and marked as **Annexure- R 6 (4)**

9. This Respondent has submitted four (4) interim reports to the Karnataka State Pollution Control Board periodically and the last and the latest report was submitted on 25-09-2025.

10. This respondent respectfully submits that corporation has taken preventive measures to arrest the sewage entry to lakes and has prevented the contamination of lake. Hence this Respondent cannot be held liable for fish kill.

WHEREFORE, the Respondent No.6 named above prays that this Hon'ble Tribunal be pleased to dispose the above matter in the ends of justice.

Advocate for Respondent No.6

Commissioner
Mysore City Corporation
Mysore

Chennai

Dated: 05-11-2025

Solemnly Affirmed & Declared
Before me on:



Notary, Mysore
05/11/2025

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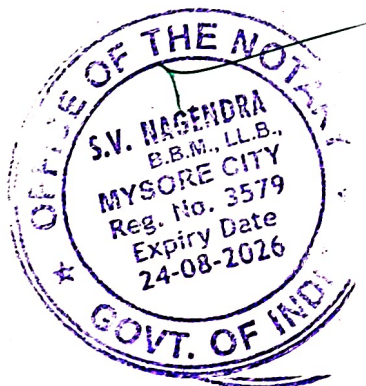
Affidavit Verifying of the Statement of objections

I, Shaik Tanveer Asif, son of Shaik Yousuf, aged about 33 years
residing in Mysuru, affirm and state on solemn oath as follows:

1. I am working as Commissioner of Mysuru City Corporation with
effect from dated: 24.01.2025. I have fully acquainted myself about
the facts of the above case as disclosed from the records of the
above case maintained in our office.
2. The averments in paragraphs 1 to 10 of the statement of objections
are based on information and I believe the same to be true.
3. Annexure R-6(1) to R 6 (4) are original photographs

Mysore
Dated: 05-11-2025
Identified By Me.

Kanhu M
Advocate
No of corrections.



Shaik Tanveer Asif
Commissioner
Mysuru City Corporation,
Mysuru
Deponent
Sworn to Before Me

Solemnly Affirmed & Declared
Before me on: _____

Notary, Mysore
05/11/2025

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SCHEMATIC WITH ANE R6(2)



